

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

O. A. NO. 2655/2000
M. A. NO. 3094/2000

New Delhi this the 19th day of December, 2000.

HON'BLE SHRI JUSTICE ASHOK AGARWAL, CHAIRMAN

HON'BLE SHRI S.A.T.RIZVI, MEMBER (A)

1. Subhash Dhar S/O Ram Naresh
2. Ram Dhani Ram S/O Parkhoo Ram
3. Rajendra Kumar S/O Shahoo
4. Sajjan S/O Ram Chandra
5. Ram Lal S/O Dhan Sahai
6. Raj Nath S/O Shiv Pyre Sharma
7. Radhey Shyam S/O Ram Nath
8. Om Prakash S/O Jaspati Chauhan

C/O Subhash Dhar, Gangman,
Jind, Northern Railway,
H.No. 53 G, Loco Colony,
Jind, Haryana.

... Applicants

(By Shri Praveen Chaturvedi, Advocate)

-versus-

1. Union of India through
General Manager,
Northern Railway,
Baroda House, New Delhi.
2. Divisional Railway Manager,
Northern Railway,
Delhi Division,
State Entry Road, New Delhi.
3. Sr.Divisional Personnel Officer
(Grievances), Baroda House,
New Delhi. ... Respondents

O R D E R (ORAL)

Shri Justice Ashok Agarwal :

Present OA, we find, makes a claim in regard to payment of pay and allowances for the period way back during 3.4.1984 to 28.4.1984. The OA is belatedly filed on 15.12.2000. It has often been reiterated that repeated representations will not extend the period of limitation. Aforesaid stale claim which is

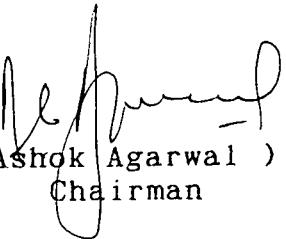
raised in the present OA, we find, cannot be entertained as the same is hopelessly barred by the law of limitation.

1A. M.A. 3094 of 2000 for joining together in a Single O.A. is disposed of as no longer surviving

2. Present OA, in the circumstances, is rejected in limine.



(S.A.T. Rizvi)
Member (A)



(Ashok Agarwal)
Chairman

/as/